

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-1935(PB)/2019

IN THE MATTER OF:

ICICI Bank Ltd

.... Petitioner

v.

SMS Paryavaran Ltd.

.... Respondent

Order U/s. 7 of (IBC) CIRP

Order delivered on 24.01.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Canara Bank : Adv. Anju Jain, Adv. Hitesh Sachar, Adv. Rabi Karmakar

For Monitoring : Adv. Maitreyee Mishra, Proxy Professional

For the Respondent : Adv. Abhishek Verma, Adv. Sidhant Jaiswal

ORDER

IA-2690/2020, IA-2937/2021, IA-2704/2020, IA-4500/2021, IA-4509/2021, IA-4487/2021, IA-5686/2022, IA-5684/2022, IA-5697/2022, IA-5700/2022, IA-5701/2022, IA-5702/2022, IA-5704/2022, IA-5705/2022, IA-5693/2022, IA-5695/2022, IA-5711/2022, IA-5715/2022, IA-5716/2022, IA-5717/2022, IA-5720/2022, IA-5721/2022, IA-5722/2022, IA-5723/2022, IA-5724/2022, IA-5790/2022, IA-5792/2022, IA-5793/2022, IA-5791/2022, IA-2591/2023

Post approval of the Resolution Plan, these applications have been pursued by the Financial Creditor.

Ms. Anju Jain, Ld. Counsel appearing through VC on behalf of the Financial Creditor is unwell and seeks adjournment. At request, list the matter on **30.04.2024**.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)